

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 95/MP/2013**

- Subject : Petition under Section 79 (1 (c) of the Electricity Act, 2003 seeking directions that no State transmission charges and losses are leviable on the petitioner by the respondent No. 1 (State transmission utility) for scheduling and evacuation of 150 MW power from the petitioners plant through inter-State transmission lines of Power Grid Corporation of India Limited as the intra-State transmission system of respondent No. 1 shall not be used for such open access.
- Date of hearing : 2.7.2013
- Coram : Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member
- Petitioner : Jaiprakash Power Ventures Limited.
- Respondents : M.P. Power Transmission Company Limited, Jabalpur  
SLDC, MP  
Power Grid Corporation of India Limited, New Delhi
- Parties present : Shri Vishal Gupta, Advocate, JPVL  
Shri Sanjeev Goel, JVPL  
Shri G.Umpathy, Advocate, MPPTCL  
Ms. R.Mekhala, Advocate, MPPTCL  
Shri R.C Chakaraborty, MPPTCL  
Ms. Manju Gupta, CTU

**Record of Proceedings**

Learned counsel for the petitioner submitted that copy of the reply filed by the M.P. Power Transmission Company Limited (MPPTCL) was received today and

requested for short adjournment to file rejoinder to the reply of MPPTCL. The request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder on or before 9.7.2013 with an advance copy to the petitioner.

3. The petitioner shall be listed for hearing on 11.7.2013.

**By order of the Commission,**

**SD/-  
(T. Rout)  
Joint Chief (Law)**